

[Dr Sarojini Mahishi]

(Hindi and English versions) published in Notification No GSR 265 in Gazette of India dated the 9th March, 1974, under section 14A of the Aircraft Act, 1934, together with an explanatory note

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification [Placed in Library See No LT-6834/74]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES, ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B SHANKARANAND). Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha —

*Fourth Lok Sabha*

1	Statement No XXXIV	Seventh Session, 1969
2.	Statement No XXXIV	Eighth Session, 1969
3.	Statement No XXXIV	Ninth Session, 1969
4	Statement No. XXXV1	Tenth Session, 1970
5	Statement No. XXV1	Twelfth Session, 1970

*Fifth Lok Sabha*

6.	Statement No XIV	First Session, 1971
7.	Statement No XXVIII	Second Session, 1971
8	Statement No XIX	Third Session, 1971
9	Statement No XIX	Fourth Session, 1972
10.	Statement No XIII	Fifth Session, 1972
11	Statement No XI	Sixth Session, 1972
12	Statement No XII	Seventh Session, 1973
13.	Statement No VI	Eighth Session, 1973
14	Statement No III	Ninth Session, 1973
15	Statement No IV	Ninth Session, 1973
16	Statement No I	Tenth Session, 1974

[Placed in the Library, see No LT-6835/74]

12.49 hrs.

**ANNOUNCEMENT BY SPEAKER RE PROCEDURE FOR PRIVATE MEMBERS' RESOLUTIONS**

MR SPEAKER I have to make one observation

I would like to inform the House that the Rules Committee at its sitting held yesterday recommended that if

time allotted for discussion of part-discussed resolution entered in the list of business for a day is increased by the House or the Speaker and, as a result thereof, the next resolution entered in the list of business on the basis of the first priority obtained at the ballot is not moved on that day, the said resolution shall be set down as the first item for the next day allotted during the same session for

private members' resolutions after the part-discussed resolution, if any.

Accordingly, if the House agrees, this procedure will be followed with effect from to-day.

I hope all of you agree.

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Thank you.

12.56 hrs.

#### ESTIMATES COMMITTEE

##### SIXTY-SECOND AND FIFTY-FIFTH REPORTS AND MINUTES

SHRI DAMANKAR (Bhivandi): I beg to present the following Reports and Minutes of the Estimates Committee:—

- (1) (i) Sixty-second Report on the Ministry of Finance (Department of Banking)—Extension of Credit facilities to Weaker Sections of Society and for Development of backward areas.

(ii) Minutes of the sittings of the Committee relating to the above Report.

- (2) Fifty-fifth Report on action taken by Government on the recommendations contained in their Forty-second Report on the Ministry of Tourism and Civil Aviation—Tourism.

##### PUBLIC ACCOUNTS COMMITTEE 112TH, 118TH, 126TH, 129TH AND 130TH REPORTS

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the following Reports of the Public Accounts Committee:—

- (1) Hundred and twelfth Report on action taken by Government on the recommendations contained in their Eighty-second Report on paragraphs

contained in the Audit Report (Defence Services) 1970 and report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Defence Services).

- (2) Hundred and eighteenth Report on action taken by Government on the recommendations contained in their Eighty-eighth Report on Chapter V of the Report of the Comptroller and Auditor General of India for the year 1970-71, Union Government (Civil)—Revenue Receipts relating to Other Direct Taxes.
- (3) Hundred and twenty-sixth Report on paragraphs relating to Railway Operations and Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Railways).
- (4) Hundred and twenty-ninth Report on Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Civil) relating to the Ministry of Education and Social Welfare.
- (5) Hundred and thirtieth Report on Audit Reports on the Accounts of Coffee Board for the years 1965-66 to 1971-72.

##### COMMITTEE ON PUBLIC UNDERTAKINGS

###### FIFTY-THIRD REPORT

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the Fifty-third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Twenty-eighth Report on Indian Airlines.